

completion of the 5-year period. As on 31-3-94, NDDB had reported a loss of Ra. 273. 49 crores on account of MIO.

For recoupment of losses, NDDB has been permitted to import 1.5 lakh tonnes of edible oil during 94-95 at concessional import duty of 20%.

(c) to (a). A committee was appointed in February, 93 under the Chairmanship of Shri P.V. Dasal, the then Chairman, Bureau of Industrial costs and prices to examine the various aspects of MIO including the losses incurred by NDDB, Empowered Committee on Oilseeds Policy examined the report of committee and recommended reimbursement of losses incurred by NDDB under MIO during 1991-92 and 1992-93.

Farm Research

4121. SHRI M.V.V.S. MURTHY :

SHRI BOLLA BULLI RAMAIAH :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Indian Council of Agricultural Research has decided to have a perspective plan that would be constantly updated to keep the country's farm research readiness on the global forefront;

(b) if so, whether a request has been sent to all farm research institutes, National Research Centre and Directorate to provide inputs for the perspective plan after assessing their strength, weakness, threats and opportunities;

(c) if so, whether any perspective action plan for the first five years has been declared in this regard; and

(d) if so, the details of the same and by what time it is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) Yes, Sir.

(b) A policy and perspective Planning Cell has been established at the Headquarters of the Indian Council of Agricultural Research to coordinate and provide much needed support in formulation of the plan by respective institutions. ICAR Instts/NRCs/PDs have been requested to provide their inputs for preparation of Perspective Plan.

(c) and (d). The detailed plan utilising the best expertise available in the country is contemplated to be formulated by early 1996 and its five-yearly implementation is proposed to be synchronised with the implementation of the Ninth Five Year Plan.

U.A.S.B. Technical Engineering Centre

4122. SHRI JAGAT VIR SING DRONA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a proposal was sent to Netherland Government for opening of U.A.S.B. Technical Engineering Centre in Uttar Pradesh; and

(b) the further development in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) The Ministry has submitted a proposal to the Netherlands Government seeking technical assistance for transfer of U.A.S.B. technology by way of twinning arrangement between the expert institutes of Netherlands and India.

(b) The proposal is under consideration of the Netherlands Government.

Closure of Industrial Units

4123. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) Whether the Supreme Court has ordered the closure of some industrial units in the country due to their failure to tackle pollution problem effectively;

(b) if so, the details thereof;

(c) the details of units which have been affected by these orders; and

(d) the steps taken by the Government to implement these orders ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (c). The Supreme Court has given separate orders in respect of different writ petitions closing down the industrial units which were not conforming to the prescribed effluent/emission standards. These orders of closure have been passed based on the reports furnished by the different State Pollution Control Boards to the Court. As and when the industrial unit installs the pollution control device and conform to the effluent/emission standards, the Hon'ble Court suspends the closure orders. These industrial units are located mainly in the States of Uttar Pradesh, Bihar and West Bengal. The industries which have not installed necessary treatment facilities are still closed. The Supreme Court is monitoring the status of the affected industrial units.

(d) The Government has taken steps to ensure that the orders of the Supreme Court are complied with.